

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. : 971-975

FIR No. 0132/2020

**State Vs. Ashish Sehrawat, Surekha Sehrawat, Ashul Sehrawat,
Anand Prakash and Kartik Sehrawat.**

P.S.: Paschim Vihar East

U/s : 323/342/354 (B)/509/498A/506/34 IPC

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Tarun Dabbas, Ld. Counsel for the
applicants/accused.
Complainant with Sh. Karamvir Tokas, Ld. Counsel for
the complainant.
IO in person.

Report received on behalf of the IO that further investigation could not be done due to prevailing circumstances and he never asked the accused persons to join the investigation. It is submitted by the counsel for the accused persons that he had sent a letter to the IO and who had given a similar report, on the said letter.

Put up for further proceedings on 02.07.2020. Interim order to continue. Copy of this order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 254/2016
State Vs. Hanif
P.S.: Nangloi
U/s : 392/394/397/411/34 IPC**

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Diwakar Sinha, Ld. Counsel for the
applicant/accused.

Ld. Counsel for the applicant/accused submits that CCL is lodged in Jail, therefore, he requests that directions dated 15.05.2020 be modified and Jail Superintendent be directed to release the CCL. The CCL was directed to be released on bail vide order dated 15.05.2020. The concerned Jail Superintendent is directed to release the CCL on furnishing a personal bond in the sum of Rs. 10,000/- on same terms and conditions.

Application is disposed off accordingly. Copy of the order be given dasti.

~~(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020~~

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 538/14
State Vs. Raman Kant
P.S.: Moti Nagar
U/s : 302/186/353/34 IPC

22.05.2020

The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Puneet Jaiswal, Ld. Counsel for the applicant/accused
(Through VC).

During the course of arguments Ld. Counsel for the applicant/accused submits that his application may be treated as application for interim bail in view of the minutes of meeting dated 18.05.2020 of High Power Committee of Hon'ble Delhi High Court.

Accordingly let a report of good conduct be called from Jail Superintendent and IO is also directed to file a report regarding previous involvement of the accused. Notice be issued accordingly.

Put up for further proceedings on 27.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 42/19
State Vs. Deepak Kishore Rai
P.S.: Patel Nagar
U/s : 302/307 IPC**

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Ms. Babita Sharma, Ld. Counsel for the
applicant/accused.

Ld. Counsel for the accused/applicant wants to withdraw
the present application.

Statement of the Ld. Counsel for the accused/applicant
has been recorded in this regard.

In view of the statement of the Ld. Counsel for
accused/applicant, present application is dismissed as withdrawn.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

Report

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. : 42/19
State Vs. Deepak Kishore Rai
P.S.: Patel Nagar
U/s : 302/307 IPC

22.05.2020

*Statement of Ms. Babita Sharma, Ld. Counsel for the
applicant/accused, Enroll. No. D-756/1995.*

At Bar

I am the counsel for the applicant./accused. I wish to
withdraw the present application. The present application may
therefore, be dismissed as withdrawn.

R.O. & A.C.

*Dr. Sharma
D/756/1995
22/5/20*

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. : 694/2018
State Vs. Surender
P.S.: Paschim Vihar East
U/s : 307/324/323/34 IPC & 25/27/54/59 Arms Act

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Arpit Bhalla, Ld. Counsel for the applicant/accused.

Conduct report received from Jail. IO on the last date of hearing had categorically stated that accused is not involved in any other case. In view of the minutes of meeting of the High Power Committee, Hon'ble Delhi High Court dated 18.05.2020 accused is admitted to interim bail on furnishing a personal bond in the sum of Rs. 25,000/- to the satisfaction of the Jail Superintendent. Copy of the order be sent to the Jail Superintendent.

Application is disposed off accordingly.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. :

**FIR No. : 61/2020
State Vs. Mohd. Akhtar
P.S.: Paschim Vihar West
U/s : 328/392/411/120B/34 IPC**

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Vishnu Kant Labh, Ld. Counsel applicant/accused.

Reply to the bail application has been filed. Ld. Counsel for the accused/applicant seeks extension of interim bail granted on 27.03.2020. Interim bail is extended for another period of 1 month from today on same conditions.

Put up on 23.06.2020. Copy of this order be given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Amit Kumar Vs. State

FIR No. : 460/2017

PS : Punjabi Bagh

U/s : 392/394/397/34 IPC & 27/54/59 Arms Act

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Mohit Batra, Ld. Counsel for applicant/accused.

Reply to the bail application filed, however, the same is silent with respect to the medical condition of the mother. IO is directed to file the report in this regard.

Put up for further proceedings on 29.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Vinod @ Sonu @ Ganja vs. State

FIR No. : 283/2019

PS : Patel Nagar

U/s : 307/323/324/341/201/34 IPC & 25 Arms Act

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Vineet Jain, Ld. Counsel for applicant/accused.

Good conduct report as well as previous involvement report has not been received. Let the conduct report be called from Jail Superintendent and report regarding previous involvement be called from IO.

Put up on 26.05.2020.

(Ankur Jain)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail application no. : 56/2020 to 58/2020
FIR No : 803/2019
PS: Nangloi

1) Chanda Begum, 2) Israil Ahmed & 3) Mohd. Rizwan VS. State
U/s : 498-A/406/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicants/accused.

Put up on 31.07.2020. Interim order to continue.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail application no. : 4738
FIR No : 425/2019
PS: Khyala
Ram Prashad Vs. State
U/s : 323/354-B/354/509/506/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused.

Put up on 31.07.2020. Interim order to continue.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020


IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail application no. : 705
FIR No : 394/19
PS: Punjabi Bagh
STATE VS. Jaspreet Singh
U/s :498A/406/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused.

Put up on 04.08.2020. Interim order to continue.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Kuldeep Arora & Ors Vs. State
FIR No. : 213/19
PS : Rajouri Garden
U/s : 498A/304B/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. A. D. Malik, Ld. Counsel for applicant/ accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

Kuldeep Arora & Ors Vs. State

FIR No. : 213/19

PS : Rajouri Garden


U/s : 498A/304B/34 IPC

Mr. A. D. Malik, Ld. Counsel for accused, Enrollment no. D 3210/14.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC


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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No : 47/2014
PS: Patel Nagar
STATE VS. Guddu @ Imran
U/s 328/392/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Harish Kumar, Ld. Counsel for applicant/ accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

FIR No : 47/2014
PS: Patel Nagar
STATE VS. Guddu @ Imran
U/s 328/392/34 IPC

Mr. Harish Kumar, Ld. Counsel for accused, Enrollment no. D-30/1989.

Without Oath

I may be permitted to withdraw the present bail application.

RO&AC

Handwritten notes:
22-5-2020
22-5-2020
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(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Ankit Chaudhary Vs. State

FIR No. : 399/2019

PS : Moti Nagar

U/s : 376DA/366A/354A IPC and 6 & 8 of POCSO Act

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Prashant Yadav, Ld. Counsel for applicant/accused.

Reply on behalf of IO received. However no notice has been issued to the complainant. Let notice be issued to the complainant through IO for 26.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 419/2019
State Vs. Sandeep Nishad
P.S.: Mundka
U/s : 376/506 IPC**

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Puneet Kumar, Ld. Counsel for the
applicant/accused.

Complainant is absent. Let notice be issued to the
complainant through IO for tomorrow i.e. 23.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. : 28/2018

State Vs. Rattan Singh Rainu

P.S.: Moti Nagar

U/s : 395/394/397/411/34 IPC & 25/54/59 Arms Act

22.05.2020

**Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Sidharth Pandit, Ld. Counsel for the
applicant/accused.**

**Verification report has not been received from the police
station.**

Let the same be called for 28.05.2020.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail application no. 45
Pankaj Chadha Vs. State
FIR No. : 346/19
PS : Punjabi Bagh
U/s : 392/397 IPC & 25/27/54/59 Arms Act

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Ms. Divya Malhotra, Ld. Counsel for applicant/accused.
IO SI Deepak Sharma in person.

Arguments heard.

Put up for orders.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

12:30 PM .

The applicant seeks interim bail on the ground that his wife is not well. Charge sheet in the present case filed. As per the report of the IO the medical document could not be verified as the clinic of the concerned doctor was closed. The perusal of the application shows that on 24.05.2020 the wife of the accused has been diagnosed with malaria and typhoid, however, since the prescription remained unverified I do not find any ground to admit the applicant/ accused to bail. Hence the present bail application stands dismissed.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Lalit Chandna Vs. State
FIR No. : 318/17
PS : Moti Nagar
U/s : 302/394/397/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Yogesh Sharma, Ld. Counsel for applicant/accused
through CISCO Webex.

Report has been received. On 19.05.2020 it was directed that IO should verify the hospital record as well as the physical and mental status of the wife of accused. IO has filed only the certificate issued by the hospital but the present physical and mental status of the wife of accused has not been verified. Let the same be verified.

Put up on 28.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

FIR No. 18/2014

State Vs. Ram Avtar @ Rama @ Ors.

P.S.: Tilak Nagar, Delhi

U/s : 20 NDPS Act

22.05.2020

The hearing of the present application took place through CISCO webex meeting App.

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Yoginder Singh, Ld. Counsel for the
applicant/accused (through VC).

Report received from PS Tilak Nagar that no such FIR is registered u/s 20 of NDPS Act. Ld. Counsel for the accused/applicant submits that police station has been wrongly mentioned by him and the correct PS is Special Cell. He seeks liberty to withdraw the present application. At his request present application is dismissed as withdrawn with liberty as prayed.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ=01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Takkar @ Imran Vs. State

FIR No. : 67/2018

PS : Khyala

U/s : 302/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. B. S. Chauhan, Ld. Counsel for applicant/accused
through CISCO Webex.

Ld. Counsel for applicant / accused submits that a report
from jail be called with respect to medical condition of the accused.
Jail Superintendent is directed to file the report with respect to the
medical condition of the accused.

Put up on 26.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Sunny Kumar Vs. State

FIR No. : 321/2019

PS : Moti Nagar

U/s : 376 (3) IPC & 6 POCSO Act

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Harsh Hardi, Ld. Counsel for applicant/accused
through CISCO Webex.

Report perused. On the last date of hearing IO was directed to verify the report of the Grand Mother of the accused which stands verified. IO in his report has also stated that complainant cannot be present.

Considering the facts and circumstances and the prevailing condition accused is admitted to interim bail for a period of 45 days, on his furnishing personal bond of Rs. 25,000/- with one surety of like amount to the satisfaction of Duty MM. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Pooja @ Rakhi Kapoor Vs. State
FIR No. : 1375/2014
PS : Rajouri Garden
U/s : 302/201 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. R. D. Rana, Ld. Counsel for applicant/accused.

No reply filed.

Put up on 23.05.2020. Let the reply be filed on NDOH.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Vivek vs. State

FIR No. : 393/2018

PS : Punjabi Bagh

U/s : 323/354D/509/307/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Vineet Jain, Ld. Counsel for applicant/accused.

Report not received.

Put up on 23.05.2020.

(Ankur Jain)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

At this stage,

1:00 PM

Present: None.

Report from jail received. However, report regarding
previous involvement not received. Let the same be called for NDOH
i.e 23.05.2020.

(Ankur Jain)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Kamal Kant Vs. State

FIR No. : 156/19

PS : Rajouri Garden

U/s : 394/411/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Sumit Tyagi, Ld. Counsel for applicant/accused.

Arguments heard.

Put up for orders.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

12:10 PM

The brief facts of the case are that on the complaint of Saroop Kaur the present FIR was registered wherein she stated that unknown person had entered her house, the said person took out a long knife and forcibly held the complainant and asked her to give money when complainant refused the person attacked the complainant and took away Rs. 5.3 Lacs in cash, gold articles and mobile phone. During the course of investigation Kamal Kant was arrested, weapon of offence, gold bangles and helmet were recovered. Accused further disclosed that he had given the gold

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bangle to a washer man namely Om Prakash. Gold bangles were recovered from Om Prakash.

Charge sheet has already been filed. Accused is no more required for investigation. Accused is admitted to bail on his furnishing personal bond of Rs. 25,000/- with one surety of like amount to the satisfaction of Duty MM concerned. Copy of order be given dasti.

~~(ANKUR JAIN)~~
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. : 105 of 2017
State Vs. Prem Prakash @ Babu @ Pappu
P.S.: Khyala
U/s : 376 IPC and 4/6 POCSO, u/s 4/5/6 of ITT Act

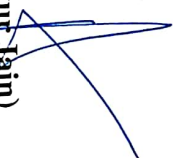
22.05.2020

*The hearing of the present application took place through
CISCO webex meeting App.*

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Brajesh Pandey and Sh. Upender Bahadur, Ld.
Counsel for the applicants/accused persons (Through
VC).

Arguments have been heard.

Put up for orders.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

At 3:00 pm.

ORDER:-

The brief facts of the case are that on the statement of V the present FIR was registered wherein she alleged that she had come to Delhi along with her mother wherein she was residing with one Female namely Sunita, who used to force her to do "Ganda Kaam" and once she was sent to

:2:


some house to establish relations. On the basis of her statement the present FIR was registered.

Ld. Counsel for the accused has argued that in terms of the orders passed by the Hon'ble Supreme Court of India and Hon'ble Delhi High Court the accused should be admitted to bail.

On the other hand Ld. Addl. PP for the State has opposed the bail application.

I have heard Ld. Counsel for the accused and Ld. Addl. PP for the State and have perused the record.

The High Power Committee of the Hon'ble High Court of Delhi vide its minutes of meeting dated 28.03.2020 had categorically noted that UTP even if falling in the above said category should not be considered if they are facing trial for the offence punishable u/s 4 and 6 of POCSO Act. Certainly the present application is not covered by the minutes of the meeting of the HPC of Hon'ble High Court of Delhi. There is no other ground pleaded in the application for which applicant deserves to be granted interim bail. The averments of the son being the unwell are too general in nature. Consequently the application stands dismissed.



:3:

Application stands disposed off. Copy of the application be
given dasti.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Uday Kumar & Ors. Vs. State

FIR No. : 236/16

PS : Khyala

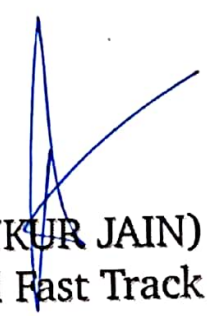
U/s : 302/341/324/452/120B/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused .

Ahlmad of this Court has informed the undersigned that reply has not been received from the concerned PS. Let the same be called. Report be also called from Jail Superintendent. Ahlmad further submits that he had spoken to the respective counsel on the mobile number provided in the bail application and he has no objection in case the application is adjourned.

Put up on 26.05.2020.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Ved Prakash Kashyap Vs. State
FIR No. : 250/2011
PS : Ranjit Nagar
U/s : 420/467/468/471/ 174A/120B IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Murari Tiwari, Ld. Counsel for applicant/accused
through CISCO Webex.

Arguments heard through CISCO Webex.

Ld. Counsel for the accused submits that the co-accused Gurpreet Singh is in JC and is not required for any investigation. It is argued that signatures were forged by Gurpreet Singh to obtain the loan, Signatures of co-accused Kusum Lata/mother of the accused do not tally with her admitted signatures. Signature of the applicant also do not tally with his admitted signatures. Accused is in custody for the last about eight months. Trial is going to take time. He should be released on bail.

Ld Addl.PP has opposed the bail application. It is submitted that the applicant and the co-accused Gurpreet Singh were partners in the firm M/s Battery Ventures. They obtain over draft facility by submitting forged conveyance deed of the property. The co-accused who is mother of the applicant had also signed the deed of guarantee. After availing the over draft facility, they sold the

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property without informing the buyer about the loan and they absconded.

I have considered the arguments and I have perused the record. The allegations are serious in nature. The accused was declared PO which shows his conduct. The earlier bail application was dismissed on 27.01.2020. He does not deserve to be released on bail. Bail application is dismissed.

Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. : 127/2020
State Vs. Prince Kapoor
P.S.: Rajouri Garden
U/s : 21/61/85 NDPS Act.**

22.05.2020

**The hearing of the present application took place through CISCO
webex meeting App.**

**Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Ankur Bhalla, Ld. Counsel for the applicant/accused
(through VC).**

Report received from IO. However, the same is silent
with respect to the medical condition of the wife of the accused.

IO is directed to verify the same positively be

23.05.2020.

**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020**

IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI

FIR No. 49/19
State Vs. Shakil Khan @ Kallu
P.S.: Rajouri Garden
U/s : 323/328/376/506 IPC

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Naveen Gaur, Ld. Counsel for the applicant/accused.
IO Inspector Yashpal from PS Rajouri Garden.
Complainant in person.

Arguments have been heard.

Put up for orders .

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

At 1:00 pm.

ORDER:-

The brief facts of the present case are that the present FIR was registered on the complaint of Ms. Mamta wherein she alleged that, at the age of 17 accused Shakil Khan used to stalk her and one day kidnapped and raped her. The FIR was registered on the directions of the court u/s 156 (3)Cr.P.C. On 01.02.2019 statement of Ms. Mamta u/s 164 Cr.P.C. was

:2:

recorded and on 02.02.2019 accused was arrested. Ld. Counsel for the accused has argued that complainant has turned vindictive and has again implicated the accused in the false case and therefore, has requested for grant of regular bail.

On the other hand Ld. Addl. PP for the state has opposed the bail application.

I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the state and have perused the record.

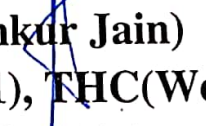
I have perused the charge-sheet. As per the statement u/s 164 Cr.P.C. recorded on 29.10.2014 the complainant had categorically stated that on 25.10.2014 she had gone to Behraich, U.P. along with the accused and even had got married to the accused on 28.10.2014. This statement u/s 164 Cr.P.C. was recorded in FIR no. 1210/14 PS Rajouri Garden. Subsequent thereto almost after 5 years the present FIR was registered pursuant to the directions of the court in which her fresh statement u/s 164 Cr.P.C. was recorded wherein allegations were leveled against the accused for not only committing rape but also with respect to sexual act being committed by the persons. Chargesheet has already been filed. Accused is no more required for judicial custody.



:3:

In these circumstances accused is admitted to bail on furnishing a personal bond in the sum of Rs. 50,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM.

Application is disposed off accordingly. Copy of this order be given dasti.


(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Naveen Saini Vs. State

FIR No. : 55/20

PS : Nangloi

U/s : 342/376/506 IPC 4/12/17 POCSO Act and 3 / 4/ 8
ITP Act

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. N. K. Gupta, Ld. Counsel for applicant/accused
through CISCO Webex.

Perusal of file shows that notice to the complainant has
not been issued. Let notice be issued to the complainant through IO
be issued for 28.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Arif @ Shokin Vs. State

FIR No. : 202/18

PS : Tilak Nagar

U/s : 302/307/120B/411/34 IPC r/w 25/27 Arms Act

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Yoginder Singh, Ld. Counsel for applicant/accused
through CISCO Webex.

Arguments heard. Report of IO filed. The bail application was dismissed on 06.05.2020. Copy of order has been placed on record by IO. Ld. Judge had categorically noted that even earlier on 23.05.2019 the bail application of the accused was dismissed and gravity of the offence committed by accused was noted. Allegations against the applicant / accused are serious in nature. Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled to bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)

ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. : 1078/20

**FIR No. 358/20
State Vs. Amarjeet Singh
P.S.: Tilak Nagar
U/s : 307/34 IPC**

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
IO SI Parveen in person.
Sh. Yashpal Jolly Ld. Counsel for the applicant/accused.

Report has been filed by the IO. Arguments have been heard. Put up for orders.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

At 2:30 pm.

ORDER:-

The brief facts of the case are that on the complaint of Navdeep Singh the present FIR was registered in which he stated that he had an argument with the family of Harpreet Singh @ Bunty,

:2:

whereupon he came back to his house, however, Harpreet Singh, his father Amarjeet Singh and brother Jaspal Singh and Gurpreet Singh also came. Harpreet Singh @ Bunty was carrying a Kirpan and all of the four persons attacked him. During this the brother of complainant after hearing his cries also came to help him. He was attacked with Kirpan by Jaspal Singh. The father of complainant was also hit by a brick thrown by Jaspal Singh.

Ld. Counsel for the accused has sought bail on two grounds firstly on the ground that wife of accused is suffering from Asthma and secondly on merits stating that no specific role has been attributed to Amarjeet Singh.

On the other hand Ld. Addl. PP for the State has opposed the bail application.

I have heard Ld. Counsel for the accused/applicant and Ld. Addl. PP for the State and have perused the record.

In the present case the wife of the applicant is suffering from Asthma and this fact stands verified. With respect to the MLC of the injured it is stated by the IO in his report that he has deposited the

:3:

MLC and the result is awaited. Perusal of the FIR shows that no Specific Role has been assigned by the complainant in the commission of the Crime by the applicant. Applicant is no more required in the investigation of the present case.

In these circumstances applicant is admitted to bail on furnishing a personal bond in the sum of Rs. 25,000/- with one surety in the like amount to the satisfaction of the Ld. Duty MM.

Application is disposed off accordingly. Copy of this order be given dasti.


(Ankur Jain)

ASJ, (SFTC-01), THC(West), Delhi

22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

FIR No : 222/2017
PS: Nangloi
STATE VS. Saleem @ Jakir
U/s 302/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Iqbal Khan, Ld. Counsel for applicant/ accused.

After hearing arguments Ld. Counsel for accused seeks liberty to withdraw the present bail application. Statement of the Ld. Counsel for the accused is recorded separately. In view of the statement the present bail application is dismissed as withdrawn. Copy of order be given Dasti to the Ld. Counsel for accused.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

FIR No : 222/2017
PS: Nangloi
STATE VS. Saleem @ Jakir
U/s 302/34 IPC

Mr. Iqbal Khan, Ld. Counsel for accused, Enrollment no.
D/195/2011.

Without Oath

I may be permitted to withdraw the present bail
application.

RO&AC

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

Tolo
21/195/17
22.5.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Jitender Kumar @ Jeetu Vs. State

FIR No. : 629/18

PS : Punjabi Bagh

U/s : 302/120B/149/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
None for applicant/accused .

Ahlmad of this Court has informed the undersigned that reply has not been received from the concerned PS. Let the same be called. It is also informed that connection through VC is not taking place and neither the counsel is available on the mobile phone.

Put up for further proceedings on 29.05.2020.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Kundan Kumar Vs. State

FIR No. : 719/2018

PS : Punjabi Bagh


U/s : 376/323/325/384/354/506 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Vaibhav Sharma, Ld. Counsel for applicant/accused
through CISCO Webex.

Arguments heard.

Put up for orders.


(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

At 3:30 PM

The brief facts of the case are that on 17.12.2018 the complaint was made by the victim who stated that accused had raped her multiple times. On her statement FIR was registered and after completion of investigation charge sheet was filed. It is argued that accused should be admitted to interim bail as he has to look after his father.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl.

P. P. for State.

A High Powered Committee of the Hon'ble Delhi High Court vide its minutes dated 18.05.2020 had clearly noted that UTPs facing trial for offence U/s 376 IPC will not be considered. The case of accused is not covered within the directions passed by the Hon'ble Delhi High Court. No other ground has been taken which could entitle the accused to interim bail. They are general in nature. Considering the entire facts and circumstances and gravity of offence it is found that accused is not entitled for bail at this stage. Hence the present bail application stands dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Himanshu Bakshi Vs. State
FIR No. : 181/19
PS : Tilak Nagar
U/s : 392/394/395/397/149/411/34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Kamaldeep, Ld. Counsel for applicant/accused
through CISCO Webex.

Arguments heard. Put up for order.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

At 3:35 PM

Brief facts of the case are that on 08.04.2019 complainant Joginder made a statement that while he was relieving himself two boys came and threw him inside the jungle where two other boys after showing him knife looted Rs. 42,000/- from him. On his complaint the FIR was registered. During the investigation on the basis of CCTV Footage one of the accused was identified. Two CCL was arrested who disclosed about the involvement of other accused persons. On the apprehension of the other persons 5 other accused persons were arrested including the present applicant.

Ld. Counsel for applicant / accused argued that the Massi of the accused is an old lady and cannot manage on her own in the absence of accused.

On the other hand, Ld. Addl. PP for State has opposed the bail application.

I have heard Ld. Counsel for accused as well as Ld. Addl. P. P. for State.

The scooter of the accused was used in the commission of the crime, the same was registered in the name of mother of accused. Accused refused to join TIP proceedings. The FSL result with respect of CCTV Footage is yet to come. Allegations are serious in nature. Therefore accused does not deserve any leniency. The allegation qua interim bail are too general in nature. It is stated in the verification report that father of the accused generally visits his house to look after the 'Massi'. Thus at this stage no ground to allow interim bail. The present bail application is dismissed. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

IN THE COURT OF SH. ANKUR JAIN
ASJ-01, SPECIAL FAST TRACK COURT (WEST):TIS HAZARI
COURTS:DELHI

Bail Application No. : 1087
Navneet Yadav Vs. State
FIR No. : 103/2020
PS : Nangloi
U/s : 387/ 506/ 120B / 34 IPC

22.05.2020

Present: Mr. Subhash Chauhan, Ld. Addl. PP for State .
Mr. Aabhas Dahiya, Ld. Counsel for applicant/accused
through CISCO Webex.

Arguments heard. At the outset it is brought to the notice of the Ld. Counsel for accused that report from IO not received. Ld. Counsel for applicant / accused submits that even if the ground of parity is not available on merits his application may be considered and decided.

Facts in brief are that son of Tota Ram namely Veera went missing on 22.07.2019 and on 06.02.2020 he received a call from an unknown number wherein caller demanded a sum of Rs. 25 Lacs. The unknown number was shared with the police. Police during the course of investigation came to know that same is registered in the name of Sher Singh, R/o Riwari. Sher Singh was apprehended and he disclosed that he along with co-accused Kamal, Pradeep Yadav, Navneet and Surender made a plan to extort money. IO has not given any specific role with respect to accused Navneet. Charge sheet has already been filed. Accused is no more required for the purpose



of investigation. Accused is admitted to regular bail on his furnishing personal bond of Rs. 25,000/- with one surety of like amount to the satisfaction of Duty MM. Copy of order be sent to Ld. Counsel for accused through e- mail.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

At 2:20 PM

Present : None.

Reply on behlaf of IO filed wherein, it is stated that co-accused Surender Yadav, Kamal and Sher Singh were released on interim bail on 13.04.2020, 25.04.2020 and 14.05.2020. Be taken on record.

(ANKUR JAIN)
ASJ(Special Fast Track Court)-01
West, THC, Delhi/22.05.2020

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

**FIR No. 110/2020
State Vs. Rahul Kumar
P.S.: Tilak Nagar
U/s : 356/389/411/34 IPC**

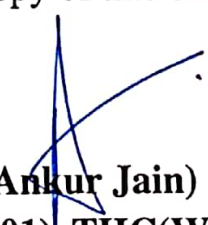
22.05.2020

The hearing of the present application took place through CISCO webex meeting App.

**Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Sh. Varun Gupta, Ld. Counsel for the applicant/accused
(through VC).**

This is an application seeking extension of interim bail. The interim bail was to expire on 21.05.2020. The Hon'ble Delhi High Court vide order dated 09.05.2020 passed in Writ Petition Civil No. 3080/2020 Court own its motive Vs. Govt. of NCT order dated 09.05.2020 has extended the interim bail till 15.06.2020. Accordingly, the interim bail of the accused stands extended till 15.06.2020.

Application is disposed off. Copy of this order be sent to Jail Superintendent.


**(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020**

**IN THE COURT OF SH. ANKUR JAIN
LD. ASJ (SFTC-01), THC, WEST DELHI**

Bail application no. : 1045

**FIR No. 613/2019
State Vs. Sukhraj Singh
P.S.: Paschim Vihar West
U/s : 365/302/392/376/411/291/34 IPC**

22.05.2020

Present: Sh. Subhash Chauhan, Ld. Addl. PP for State.
Ms. Indu Kaul, Ld. Counsel for the applicant/accused.
IO SI Nagender from SPL Staff.
Complainant in person.

Arguments heard. Put up for orders. Copy of the
chargesheet retained.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020

At 4:00 pm.

ORDER:-

This is the first bail application filed on behalf of the accused
Sukhraj Singh for grant of bail.

Brief facts of the case are that on 19.11.2019 complainant
Surender Kaur lodged a missing report in respect of her sister Ms. Narinder
Kaur stating that she had left for Amritsar on 06.11.2019 in her Car DL1C W

:2:

0788. Till 12.11.2019 the complainant was in regular contact for a missing number at 2 mobile no. but both these mobile numbers were switched off on 13.11.2019 and on 14.11.2019 some unknown person made a call to complainant and informed the location of victims at Kartar Pur Gurudwara. On 30.12.2019 a complaint was lodged that her sister have been abducted by some unknown persons where FIR no. 613/19 u/s 365 IPC was registered.

Ld. Counsel for the accused has argued that accused Sukhraj Singh has been charge sheeted only for the offence punishable u/s 376/411/34 IPC. It is argued that there is no evidence in the entire chargesheet with respect to Commission of Crime by the accused persons as the dead body till date has not been recovered and merely on the Statement of co-accused accused could not be kept behind the bar.

On the other hand Ld. Addl. PP for the State submits that investigation is still in progress as live detection test and brain mapping of the accused is yet to be conducted which would facilitate in recovery of the dead body. He submits that these test could not be done due to ongoing pandemic of COVID-19.

I have heard Ld. Counsel for the applicant/accused and Ld. Addl. PP for the State and have perused the record.

During the investigation it was found by the police that mobile number 9501227089 was being used in the mobile phone handset of



:3:

victim Narinder Kaur. This mobile number was issued in the name of Harpreet Singh. Car was found in abandoned condition on 07.01.2020 at G.T. Road. On 20.01.2020 Harpreet Singh was arrested from his residence who disclosed that he along with his friend Shailender abducted, robbed and murdered the victim. At the instance of accused Harpreet and Shailender, handbag, clothes and trolley bag of the deceased victim was recovered.

The allegations against the accused are that, both these accused person had brought the victim to the house of the applicant where applicant committed rape upon the deceased. The dead body of the deceased is yet to be recovered. The allegations are serious in nature. No ground for bail is made out. Application stands dismissed. Copy of the order be given dasti. Chargesheet is returned to the IO.

(Ankur Jain)
ASJ, (SFTC-01), THC(West), Delhi
22.05.2020